

Bill No. XIX of 2008

**THE CONSTITUTION (SCHEDULED TRIBES) ORDER
(AMENDMENT) BILL, 2008**

A

BILL

further to amend the Constitution (Scheduled Tribes) Order, 1950 to modify the list of Scheduled Tribes in the State of Arunachal Pradesh.

BE it enacted by Parliament in the Fifty-ninth Year of the Republic of India as follows:—

1. This Act may be called the Constitution (Scheduled Tribes) Order (Amendment) Act, 2008. Short title.

CO. 22.

2. In the Schedule to the Constitution (Scheduled Tribes) Order, 1950, in PART XVIII relating to the State of Arunachal Pradesh, for entry 4, the following entry shall be substituted, namely:—

"4. Nyishi".

Amendment
of PART XVIII
of Constitu-
tion
(Scheduled
Tribes)
Order, 1950.

STATEMENT OF OBJECTS AND REASONS

Before its creation as a State, Arunachal Pradesh was part of the State of Assam. "Dafla" community was listed as Scheduled Tribe in the State of Assam by the Constitution (Scheduled Tribes) Order, 1950. After the creation of Arunachal Pradesh as a State, "Dafla" community was mentioned in the list of Scheduled Tribes in Arunachal Pradesh at Sr. No. 4 by the North-Eastern Areas (Reorganisation) Act, 1971. Currently, 16 numbers of communities exist in the list of Scheduled Tribes in Arunachal Pradesh including "Dafla".

2. The Government of Arunachal Pradesh has been recommending for long that the name "Nyishi" be substituted in place of "Dafla" in the Scheduled Tribes list of the State since "Dafla" is a derogatory term and was given to the "Nyishi" community by outsiders. A change is, therefore, required in the Scheduled Tribes list of Arunachal Pradesh in as much as in place of the existing entry "Dafla", the name "Nyishi" is to be inserted in order to enable the "Nyishi" community to be listed by its correct name.

3. The Bill seeks to achieve the aforesaid objectives.

NEW DELHI;
The 15th February, 2008

P. R. KYNDIAH.

ANNEXURE

EXTRACT FROM THE CONSTITUTION (SCHEDULED TRIBES) ORDER, 1950

(C. O. 22)

* * * * *

In exercise of the powers conferred by clause (1) of article 342 of the Constitution of India, the President, after consultation with the Governors and Rajpramukhs of the States concerned, is pleased to make the following Order, namely:—

* * * * *

THE SCHEDULE

* * * * *

PART XVIII.—*Arunachal Pradesh*

All tribes in the State including:—

* * * * *

4. Dafla

* * * * *

RAJYA SABHA

A

BILL

further to amend the Constitution (Scheduled Castes) Order, 1950 to modify the list of Scheduled Tribes in the State of Arunachal Pradesh.

(Shri P. R. Kyndiah, Minister of Tribal Affairs)